

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 110 of 2020

In the matter of:

Brookefield Technologies Pvt. Ltd. & Anr.

....Appellants

Vs.

Shylaja Iyar & Ors.

...Respondents

Present

For Appellants Mr. Arun Sri Kr. & Mr. Jacob Alexander, Advocates.

For Respondents: Mr. Vachan & Ms. Aanchal Basurri, Advocates for R-1.

ORDER

(Virtual Mode)

18.08.2020: The Learned Counsel Ms. Aanchal Basurri appears for Respondent No.-1 seeks time to file 'Reply' and accordingly two weeks' time is granted to the Respondent No.-1 to file 'Reply'/ "Response". The Learned Counsel for Respondent No. -1 is directed to serve the copy of the 'Reply' of Respondent No.-1 to the Learned Counsel for the Appellant and other side three days well in advance before the next date '**For Hearing**' on **11 September, 2020.**

The Learned Counsel for the Appellant is directed to serve the copy of the Appeal paper book and relevant types of paper to the Learned Counsel for Respondent No. -1 within three weeks from 18.08.2020.

Cont./-...

The Learned Counsel for the Appellant informs this Tribunal that he is giving up the Respondent No.- 2, Respondent No.- 3 & Respondent No.- 4 accordingly Respondent No.- 2, Respondent No.- 3 & Respondent No.- 4 are given up.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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